

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 368/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and (ii) determination of transmission tariff for 2014-19 tariff block for combined assets under System Strengthening Scheme V in Southern Region.

Date of Hearing : 16.11.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Kerala State Electricity Board & 14 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Shashi Bhushan, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

1. The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for combined elements of (a) 80 MVAR bus reactor along with Nellore 400 kV bay extension; (b) 315 MVA ICT with Cuddapah 400 kV bay extension; (c) 315



MVA ICT with Gooty Extention and IInd 3X167 MVA auto transformer as Kolar and switching arrangement for reactor at Somanahalli; (d) 315 MVA ICT with Gazuwaka sub-station bay extension; (e) 315 MVA ICT with Munirabad sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in Southern Region;

- b) The transmission tariff for 2009-14 was approved vide Order dated 11.2.2011 in Petition No. 266/2010;
- c) The actual additional capital expenditure of ₹177.10, ₹124.79 and ₹37.99 was incurred during 2009-10, 2010-11, and 2011-12 respectively against the approved additional capital expenditure of ₹294.13 lakh for 2009-10 vide Order dated 11.2.2011 towards balance and retention payment and all the activities against the approved additional capital expenditure have been completed; and
- d) Rejoinder to TANGEDCO's reply filed vide affidavit dated 13.10.2015.

2. The learned counsel for TANGEDCO, Respondent No. 4 submitted that reply to the petition was filed affidavit dated 13.1.2015. He further submitted that the petitioner has claimed additional capital expenditure of ₹339.88 lakh against the approved additional capital expenditure of ₹294.13 lakh. There is an excess claim of ₹45.75 lakh and the petitioner should justify this additional claim justify with suitable documents.

3. In response to the TANGEDCO's submissions, the representative of the petitioner gave the following clarifications:-

- a) The increase in balance and retention payments during 2009-14 is on account of deviations from the projected values;
- b) The reasons for variations between the estimated and actual costs have already been furnished; the increase in payments was owing to the disputes with contractor and subsequent payments; and
- c) The claims of additional capital expenditure have resulted partly due to price variation and partly due to balance and retention payments.



4. The Commission directed the petitioner to file the detailed justification for increase in additional capital expenditure of ₹45.75 lakh during 2009-14, on affidavit by 23.11.2015 with a copy to the respondents:-
5. The Commission directed the petitioner to file the said information within the specified date. In case, no information is filed within the due date, the matter shall be disposed based on the information available already on record.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

